

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 887
ANSWERED ON 6TH FEBRUARY, 2020

COLLECTION OF TOLL TAX

887. SHRIMATI KESHARI DEVI PATEL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the total tax collected from toll plazas at Joginihai on Prayagraj-Rewa Highway No. 7 and toll plaza at Sohagi Jhiriya on Highway No. 30 so far;
- (b) whether complaints of illegal charging of toll tax by the said two toll plazas have been received by the Government and if so, the details of action taken thereon by the Government;
- (c) the number of toll plazas against whom the Government has received complaints of illegal charging of toll tax along with the details of the action taken thereon by the Government;
- (d) whether the Government proposes to close down those toll plazas which have recovered their construction cost; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) As on 31.01.2020, an amount of Rs 35.68 Crore and Rs 19.65 Crore has been collected from Joginihai and Sohagi Jhiriya fee plazas respectively.
- (b) No, Sir.
- (c) Complaints against ten (10) fee plazas have been received in National Highways Authority of India (NHAI) as per **Annexure**. In case of receipt of any complaint, action is taken as per the provisions of applicable National Highways Fee Rules/ Concession Agreement.
- (d) &(e) In case of Public Private Partnership (PPP) projects, after completion of the concession period, the user fee is to be collected by Central Government at reduced rates of 40%. In case of a public funded project, the user fee rates are to be reduced to 40% after recovery of capital cost of the project.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA UNSTARRED QUESTION NO. 887 FOR ANSWER ON 06.02.2020 ASKED BY SHRIMATI KESHARI DEVI PATEL REGARDING **COLLECTION OF TOLL TAX**

Name of State	Name of Fee Plaza against whom the complaint of illegal charging received	Details of Complaint	Details of Action taken by NHAI
Odisha	Sergarh fee plaza on NH-5	Complaint of excess collection	Penalty as per provisions of contract has been imposed against the collecting agency.
Delhi	Srinagar fee plaza on NH-2	Complaint regarding overcharging from overloaded vehicle by the concessionaire	Concessionaire had been asked to adhere strictly to the provisions of concession agreement and an amount of Rs. 70 Lakh had been withheld.
Rajasthan	Fatehpur fee plaza	Toll was collected from agriculture trailer which is under the exempted category of user fee.	A penalty of 100 times was imposed on the value of user fee charged and recovered dated 14.05.2019 from the user fee collecting agency as per Rule 7(d) of Contract Agreement.
West Bengal	Shibpur fee plaza at NH-34	one number complaint in 2014 on excess fee charging.	After inquiry excess amount along with penalty recovered from concessionaire by Authority. Concessionaire has refunded an amount of Rs. 619/- (Rs. 495/- along with 25% damages) to the authority as per provision of clause 27.11.3 of concession agreement.
Bihar	Saidpur Patheda Fee Plaza on NH-77	Illegal charges	Complaint has been forwarded to toll collecting Agency to submit their reply. It has been observed that applicant has overloaded the vehicle.
	Maranga Fee plaza	Complaint made by truck owner for overcharging of user fee from the vehicle	An amount of Rs. 3,97,500/- has been recovered from toll contractor.
Uttar Pradesh	At a fee plaza under PIU Prayagraj.	Illegal charging	Accordingly PD, PIU Prayagraj has charged a penalty of Rs. 34.35 Lakh, as per provision of Agreement.

Name of State	Name of Fee Plaza against whom the complaint of illegal charging received	Details of Complaint	Details of Action taken by NHAI
Jharkhand	Sosokhurd	Overcharging	PD-Dhanbad directed toll agency for deposition of Rs. 22,05,000/- as a penalty for overcharging on 25.10.19.
Jharkhand	Ghangari	Overcharging	<p>1. Project Director (PD)-Dhanbad directed toll agency for deposition of Rs. 18,30,000/- as a penalty for overcharging on 04.01.18.</p> <p>2. PD-Dhanbad directed toll agency for deposition of Rs. 3,02,47,500/- as a penalty for overcharging on 21.12.16.</p> <p>3. PD-Dhanbad directed toll agency for deposition of Rs. 1,89,22,500/- as a penalty for overcharging on 08.11.16.</p>
Madhya Pradesh	Purankhedi fee plaza of NH-46	<p>Complaint raised by Hon'ble MLA Sh. Virendra Raghuvanshi, Tehsil Kolaras, District Shivpuri in the letter of the concern, Firstly it is mention that demand for toll exemption to the local resident of Tehsil Kolaras and for nearby villagers.</p> <p>Secondly, there is illegal charging of toll tax in the name of overloaded vehicle.</p>	<p>Complaint from Hon'ble MLA Sh. Virendra Raghuvanshi, Tehsil Kolaras, District Shivpuri is received regarding exemption and illegal charging of user fee. The detail are as under:</p> <p>Complaint No.1 (User fee exemption for the local resident of Kolaras town)- As per the Concession Agreement signed on dated 15.06.2015, the discounted monthly pass shall be given for local non commercial vehicle residing within a distance of 20 Km from the fee plaza and accordingly local resident are taking the benefit under this concession.</p> <p>Complaint No.2 (illegal charging of user fee)- Illegal user fee collection through overloaded vehicle is not possible because Purnakhedi fee plazas have all 10 lanes as ETC enabled and all transaction is routed through completely automated system and it is monitored on 24x7 basis. No such incident is found till date.</p>
